

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

O.A.NO. 613/92.

Date of Order: 26-8-92.

Between:

1. K.Kishan
2. G.Narsing Rao
3. N.Narasimha
4. N.Mysaiah
5. N.Yadagiri.

6. G.Narasimha
7. N.Bikshapathi
8. T.Mankaiah
9. G.Yadagiri.

.. Applicants.

and

1. Union of India, rep. by its Secretary, Ministry of Science, Central Secretariat, New Delhi.
2. Council for Scientific and Industrial Research, rep. by its Joint Secretary, New Delhi.
3. Director General, Scientific and Industrial Research Centre, New Delhi.
4. Indian Institute of Chemical Technology, rep. by its Director, Hyderabad.

.. Respondents.

For the Applicant: Mr. S.Subrahmanyam, Advocate (not present)

For the Respondents: Mr. Chennabasappa Desai, SC for CSIR

CORAM:

THE HON'BLE MR.R.BALASUBRAMANIAN : MEMBER(ADMN)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

The Tribunal made the following Order:-

This case was specifically posted for rejection on account of absence of counsel for the application earlier occasions. Despite this, when the case called at 12.30 p.m. in the second round there was no representation from the applicant side. Hence we reject the case for default. No costs.


Deputy Registrar (J)

To

1. The Secretary, Union of India, Ministry of Science, Central Secretariat, New Delhi.
2. The Joint secretary, Council for Scientific and Industrial Research, New Delhi.
3. The Director General, Scientific and Industrial Research Centre, New Delhi.
4. The Director, Indian Institute of Chemical Technology, Hyderabad.
5. One copy to Mr. S.Subrahmanyam, Advocate, 2-2-1164/14/A Tilaknagar, Hyderabad.
6. One copy to Mr. Chenna Basappa Desai, SC for CSIR, CAT, Hyd.
7. One spare copy.

pvm.

*Subrata G.
pvm*

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 26 - 8 - 1992

ORDER / JUDGMENT

R.A. / C.A. / M.A. No

in

O.A. No. 613/92

T.A. No.

(H.R. No.)

Admitted and interim directions
issued

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered / Rejected

No orders as to costs.

pvm.

